

FORM 'D'
Rejection Order
[Rule 4(iii)]

OK

No HC.XXXV- 01/2022-23/156/ RTI
Dated 5./09/2022

To,

Mr. Nirmal Chandra Taid,
H. No- 57B, Ward No-6, Sawkuchi,
Kamrup (M) – 781040

1. Please refer to your application, registered as I.D. No 103/2022-23 Dated 03/09/2022 addressed to the undersigned regarding supply of information relating to delivering the judgment.
2. The information sought for cannot be furnished as the I.P.O. of ₹10/- has not been enclosed with your application. You may resubmit your application alongwith the I.P.O. in favour of 'Registrar General, Gauhati High Court', payable at Guwahati.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issue of this order if you are not satisfied with this reply.

Encl.: as stated.

R. A. Toppadkar
25.09.22
Registrar (Judicial) & PIO
Gauhati High Court

02/09/22

FORM 'D'
Rejection Order
[Rule 4(iii)]

No HC.XXXV- 01/2022-23/ 121 / RTI
Dated 5./09/2022

OK

To,

Mr. Yugal Kishore Thakur
ONGC, Surface team, Naya More,
1st Floor, Bokaro, Jharkhand - 827001

1. Please refer to your application, registered as I.D. No 104/2022-23 Dated 03/09/2022 addressed to the undersigned regarding supply of information relating to present status of WP(C) 8280/2018.
2. The information asked for cannot be supplied due to following reason:-
For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules,2008. The IPO so enclosed with your application, is returned herewith.
The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "The Public Information Office, the Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.
It may be mentioned here that status of case is available on official website of the Gauhati High Court.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issue of this order if you are not satisfied with this reply.

Encl : as stated.

OK
6/9/22

R. A. Talukder
15.09.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/148/ RTI
Dated 22/09/2022

To,

Mr. Tutu Ojha
Fatahati, Ward no.2, Barpeta -781301

1. Please refer to your RTI application registered as I.D. Number 99/2022-23 Dated 24/08/2022 addressed to undersigned regarding supply of information relating to pay scale of Record keeper and Nazir of Family Court.
2. The information asked for is as follows.
1- Record Keeper = Scale (14,000-60,500), Grade pay 8,000.
2- Nazir = Scale (14,000-60,500), Grade pay 8,000.
The pay scale and grade pay of UDA of Family Court is same as Record keeper and Nazir.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Tapadal
02.09.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/158/ RTI
Dated 13/09/2022

To,

Mr. Rajib Kumar Roy
Vill- Kaldoba, Pt-III, Agomani
Dhubri - 783335

1. Please refer to your RTI application registered as I.D. Number 106/2022-23 Dated 06/09/2022 addressed to undersigned regarding supply of information relating to status of the complaint dated 28/07/2021.
2. The information asked for is as follows.
The complaint, dated 28/07/2021, submitted by Sri Nirupam Ch. Ghosh, has been disposed of.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Timpudoh
13.09.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.XXXV - 14/2022-23/156/RTI

Dated Guwahati, 13/09/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : Mr. Nilim Kalita
SPIO, L.A to L.R. & Under Secretary
Judicial Department, Govt. of Assam

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Somen Ch. Paul, Regd. Vide 93/2022-23
dated 21/08/2022.

Sir,

With reference to the subject cited above, I am forwarding herewith a RTI application dated 30/07/2022 of Mr. Somen Ch. Paul, for taking necessary action from your end as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Encl: As stated above.

Yours faithfully,

R. A. Tapadar

13.09.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2022-23/157/ RTI, dated the 13/09/2022
Copy to:

Mr. Somen Ch. Paul, O/o- Munsiff, Golaghat. He is requested to approach the abovementioned PIO for getting the information in respect of his query.

R. A. Tapadar

13.09.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

81C

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/1627 RTI
Dated 16/09/2022

To,

Mrs. Ruma Roy,
RGSB Road, Barsapara, Guwahati

16/9/22

1. Please refer to your RTI application registered as I.D. Number 92/2022-23 Dated 18/08/2022 addressed to undersigned regarding supply of miscellaneous information relating to transfer of computer typist of the district courts.
2. The information cannot be furnished as the identity of the person whose information has been sought has not been disclosed in your application. You may resubmit the application with complete details of the person concerned.
3. As per Section 19 of the Right to Information Act, 2005, you may file an appeal before the Registrar General-cum-First Appellate Authority within 30 (thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Tapadar
16.09.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. H.C. XXXV – 2/2021-22/163/RTI
Dated Guwahati, 16/09/2022.

From: Smti. Panchai Sharma
Dy. Registrar (Judl.) & APIO
Gauhati High Court, Guwahati - 781001

To : Mr. Sahdev Singh
Under Secretary to the Govt. of India and CPIO (NM & JR)
Jaisalmer House, 26 Man Singh Road
New Delhi- 110011

Sub: Seeking clarification in respect of letter no. N-17/62/2017-NM dated 17/08/2022


Sir,

With reference to the subject cited above, I am to inform you that above-mentioned RTI application seeks information relating to Sl.No.1 **"A copy of the letter written by the centre to all the High Courts in November, 2017"** without any specific issue no. and date of the said letter. Hence, it is not possible for this Registry to reply to these queries.

Accordingly, I would like to request you to kindly provide this Registry, a copy of the aforesaid letter so that the RTI application can be attended.

With warm regards

Yours sincerely,


16/09/2022
Dy. Registrar (Judl.) & APIO
Gauhati High Court, Guwahati.

N. H. S.
16/9/22

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 3/2021-22/155/ RTI
Dated 13/09/2022

To,

Sri Hare Krishna Choudhury
SJA, Gauhati High Court

1. Please refer to your RTI application registered as I.D. Number 105/2022-23 Dated 05/09/2022 addressed to undersigned regarding supply of copy of ACR for the year 2021.
2. A copy of sought for information attached herewith.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Sanyal

13.09.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Received
13/9/22

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/163/ RTI
Dated 19./09/2022

To,

Mr. Rakesh Dubbadu
3rd Floor, Bhanu estate, Opp JNTU
Behind ICICI Bank, Hyderabad - 500072

1. Please refer to your RTI application registered vide I.D. Number 111/2022-23 Dated 14/09/2022 forwarded to undersigned seeking information relating to pendency of cases.
2. The information asked for is as follows:
1 & 2:- Number of pending and disposal of cases in the Gauhati High Court (Principal Seat and Outlying Benches) and all Subordinate Courts under its jurisdiction, are available at the official website (from 2007 till date). You may access the said information by following the link:-
<https://ghconline.gov.in/index.php/statistics/>
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tapadar
19.09.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

1

R/C

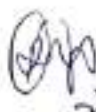
FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/164/ RTI
Dated 21/09/2022

To,

Mr. Satyajit Tarapdar
S. Dahotia Road, Near Sreepally lane
Tinsukia – 786125

1. Please refer to your RTI application registered as I.D. Number 106/2022-23 Dated 06/09/2022 addressed to undersigned regarding supply of information relating to written examination of LDA & Copyist in District Court.
2. The information asked for is as follows.
1 & 2 - The interview of the said posts were concluded on 09/09/2022 and declaration of final result is currently under process. Hence, declaration of marks of a candidate and cut off mark of the written examination may hamper the confidentiality of the recruitment process.
Furthermore, the Registry will publish the marks of all the candidates in written examination in the official website along with the final select list of candidates.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.


21/09/22

R. A. Tarapdar
21.09.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 3/2021-22/165/ RTI
Dated 23/09/2022

To,

Sri Nayan Dev Choudhury
Court Master, Gauhati High Court

1. Please refer to your RTI application registered as I.D. Number 109/2022-23 Dated 12/09/2022 addressed to undersigned regarding supply of copy of ACR for the year 2009 to 2021.
2. Copies of sought for information attached herewith.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

K. A. Tapadar
23.09.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Received
Am/23/9

FORM 'B'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/169/ RTI
Dated 26/09/2022

To,

Mr. Maruf Ahmed Choudhury
Vill & P.O- Maizgram, Karimganj - 788712

1. Please refer to your RTI application registered as I.D. Number 101/2022-23 Dtd 31/08/2022 addressed to undersigned regarding supply of misc. information relating to sanction strength and vacancy position of Judiciary
2. The information asked for is as follows.

1- The Gauhati High Court

Grade	Sanction Strength	Current strength	Vacancy position
Gazetted officer	173	159	14
Ministerial (Stenographer Gd-II & III, LDA, Copyist, Typist)	264	247	17
Non - Ministerial	108	101	07
Grade IV	304	291	13

2- The Subordinate Court of Assam

Grade	Sanction Strength	Current strength	Vacancy position
LDA, Copyist, Typist (Computer Assistant)	1429	1079	350
Stenographer Grade-I	107	62	45
Stenographer Grade-II	101	42	59
Stenographer Grade-III	268	173	95
Grade - IV	1483	1237	246

3 – Karimganj

District & Sessions Judge Establishment.

Grade	Sanction Strength	Current strength	Vacancy position
LDA, Copyist, Typist (Computer Assistant)	22	17	5
Stenographer Grade-I	2	2	0
Stenographer Grade-II	1	0	1
Stenographer Grade-III	5	2	3
Grade - IV	27	20	7

Chief Judicial Magistrate

Grade	Sanction Strength	Current strength	Vacancy position
LDA, Copyist, Typist (Computer Assistant)	25	22	3
Stenographer Grade-I	0	0	0
Stenographer Grade-II	2	1	1
Stenographer Grade-III	4	3	1
Grade - IV	20	15	5

It may be mentioned here that there is no separate MACT or Family Court in Karimganj district judiciary and information of Foreigners Tribunal is not maintained by the Gauhati High Court.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. G. Tanyudal
26.09.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

General Post

OK

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/71/ RTI
Dated 28/09/2022

To,

Mr. Priyanku Buragohain
Near Naharkatiya Police station
Dibrugarh - 786610

1. Please refer to your RTI application registered as I.D. Number 102/2022-23 Dated 02/09/2022 addressed to undersigned regarding supply of information relating to accountability of Subordinate court employee.
2. The information asked for is as follows.
1 & 3 - Yes, these rules/orders are applicable to all Subordinate Court.
2 - No, Gauhati High Court Rules, 2015 is not applicable to Subordinate Court.
4 & 5 - Sought for information is not available with this Registry.
6, 7, 9 & 10 - Conducts of Subordinate court employee are regulated by "The Assam District and Sessions Judges Establishment (Ministerial) Service Rule, 1987" and "The Assam Chief Judicial Magistrate Establishment (Ministerial) Service Rule, 1987", which are available on public domain. There is a vigilance cell in every district judiciary, where concerned individual can submit his/her grievance.
8 - Fee levied as per Gauhati High Court Civil Court Rules & Order and Gauhati High Court Criminal Court Rules & Order.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Tapredass
28.09.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

28/09/22

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/180 RTI
Dated 2nd/09/2022

To,

Mr. Bidyut Karmakar
Kalahbhanga, Ward no. -3
Barpeta Road- 781315

1. Please refer to your RTI application registered as I.D. Number 115/2022-23 Dated 23/09/2022 addressed to undersigned regarding supply of misc. information relating to service rule of Subordinate court employee.
2. The information asked for is as follows.
1 to 8 – All aspects of service rule of Subordinate Court employees are governed by "*The Assam District and Sessions Judges Establishment (Ministerial) Service Rule, 1987*" and "*The Assam Chief Judicial Magistrate Establishment (Ministerial) Service Rule, 1987*", which are available on public domain
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. T. [Signature]
28.09.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.XXXV - 14/2022-23/172/RTI

Dated Guwahati, 30/09/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District and Sessions Judge,
Barpeta,

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Bidyut Karmakar, Regd. Vide 117/2022-23
dated 29/09/2022.

Sir,

With reference to the subject cited above, I am forwarding herewith a RTI application dated 18/09/2022 of Mr. Bidyut Karmakar, for taking necessary action from your end as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Encl: As stated above.

Yours faithfully,

R. A. Tapadar
30.09.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2022-23/173 / RTI, dated the 30/09/2022

Copy to:

Mr. Bidyut Karmakar, Kalahbhanga, Ward no. -3, Barpeta Road, 781315. He is requested to approach the abovementioned PIO for getting the information in respect of his query.

R. A. Tapadar
30.09.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 01/2022-23/174/ RTI
Dated 1./10/2022

To,

Mr. Kashu Kumar
RZ-15A, Street -03, Metro gate-03
Palam village, West Delhi-110045

1. Please refer to your RTI application registered as I.D. Number 112/2022-23 Dated 21/09/2022 addressed to undersigned seeking information regarding case no Cri. Pet. 230/2019.
2. The information asked for is as follows.
1 & 2-
As no specific date fixed for the case in last hearing, the case will be listed in due course of time.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days of the issue of this order.

R. A. Tapindan
01.10.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.XXXV - 14/2022-23/166/RTI

Dated Guwahati, 16/09/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : Mr. Neiko Akami
Registrar, Kohima Bench, Kohima
Gauhati High Court

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Ranvir Kumar, Regd. Vide 109/2022-23
dated 12/09/2022.

Sir,

With reference to the subject cited above, I am forwarding herewith a RTI application dated 23/08/2022 of Mr. Ranvir Kumar, for taking necessary action from your end as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Encl: As stated above.

Yours faithfully,

R. A. Tapadar
16.09.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2022-23/161 / RTI, dated the 16/09/2022

Copy to:

Mr. Ranvir Kumar, Jawahar Navodaya Vidyalaya, Barahiya, Lakhisarai - 811302. He is requested to approach the abovementioned PIO for getting the information in respect of his query.

R. A. Tapadar
16.09.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 03/2022-23/177/ RTI
Dated 24/10/2022

To,
Mr. Abhishek Prem
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 114/2022-23 Dated 23/09/2022 addressed to undersigned regarding supply of his ACR for 2020 and 2021.
2. The copies of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Encl:- as stated.

R. A. Timpador
20.10.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Amita Chak
20/10/22

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 03/2022-23/176/ RTI
Dated 20/10/2022

To,
Mr. Rupam Basumutary
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 113/2022-23 Dated 23/09/2022 addressed to undersigned regarding supply of copy of order/resolution creation of post of Senior Gr. Pvt. Secretary.
2. The copies of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Endo:- as stated.

R. D. Taparia
20.10.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

[Handwritten Signature]
20/10/22

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.XXXV - 14/2022-23/178/RTI

Dated Guwahati, 20/10/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : Mr. Budi Habung
Registrar, Itanagar Permanent Bench.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Ranvir Kumar, Regd. Vide 123/2022-23
dated 12/10/2022.

Sir,

With reference to the subject cited above, I am forwarding herewith a RTI application dated 21/09/2022 of Mr. Ranvir Kumar, for taking necessary action from your end as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Encl: As stated above.

Yours faithfully,

R. A. Tapadar

20.10.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2022-23/179/ RTI, dated the 20/10/2022
Copy to:

Mr. Ranvir Kumar, Jawahar Navodaya Vidyalaya, Barahiya, Lakhisarai -
811302. He is requested to approach the abovementioned PIO for
getting the information in respect of his query.

R. A. Tapadar

20.10.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/179/ RTI
Dated 21/10/2022

To,

Mr. Rajesh Thakral
Gully aidan, Near Raja cinema
Fazlika Road, Punjab- 152123

1. Please refer to your RTI application registered vide I.D. Number 125/2022-23 Dated 17/10/2022 forwarded to undersigned seeking information relating to pendency of cases.
2. The information asked for is as follows:
 - 1 & 2)- Relates to the Supreme Court of India.
 - 3 and 4) - Number of pending cases in the Gauhati High Court (Principal Seat and Outlying Benches) and all Subordinate Courts under its jurisdiction, are available at the official website. You may access the said information by following the link:-
<https://ghconline.gov.in/index.php/statistics/>
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tapadar
21.10.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -02/2022-23/183/ RTI
Dated 01.11.2022

From: Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

To : Mr. Luitdeep Roy
Kalibari, Amingaon, Kamrup (R)

Sub: Information under RTI Act.

Ref: Your RTI application dated: 01/10/2022, Regd. Vide ID No. 119 /2022-23
dated 01/10/2022.

Sir,

With reference to the above, photocopy of OMR answer script in
respect of yourself / Roll No.34769 of Recruitment Examination of LDA & Typist in
District Court of Assam, 2022 is enclosed herewith.

Encl : as stated

Yours sincerely,

R. A. Tapadar
01.11.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -02/2022-23/184/ RTI
Dated 01/11/2022

From: Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

To : Mr. Kashyap Talukdar
Bharegaon, Sarupeta - 781318

Sub: Information under RTI Act.

Ref: Your RTI application dated: 01/10/2022, Regd. Vide ID No. 120 /2022-23
dated 01/10/2022.

Sir,

With reference to the above, photocopy of OMR answer script in respect of yourself / Roll No.11020 of Recruitment Examination of LDA & Typist in District Court of Assam, 2022 is enclosed herewith.

Encl : as stated

Yours sincerely,

R. A. Tapadar

01.11.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -02/2022-23/ 182 / RTI

Dated 01/11/2022

From: Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

To : Mr. Manajit Talukdar
Uparhali, Bijohnagar, Palashbari

Sub: Information under RTI Act.

Ref: Your RTI application dated: 01/10/2022, Regd. Vide ID No. 118 /2022-23
dated 01/10/2022.

Sir,

With reference to the above, photocopy of OMR answer script in respect of yourself / Roll No.34797 of Recruitment Examination of LDA & Typist in District Court of Assam, 2022 is enclosed herewith. The answer keys are uploaded in the Gauhati High Court website

Yours sincerely,

R. A. Tapadar

01.11.22

Enclo : as stated

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -02/2022-23/180/ RTI

Dated 01/11/2022

From: Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

To : Mr. Bikash Jyoti Sarma
Ward no.1, Kairara, Nalbari

Sub: Information under RTI Act.

Ref: Your RTI application Regd. Vide ID No. 121 /2022-23 dated 11/10/2022.

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to Q.1: Photocopy of OMR answer script in respect of yourself / Roll No.41783 of Recruitment Examination of LDA & Typist in District Court of Assam, 2022, is enclosed herewith.

Reply to Q. 2: Cut off marks of U.R. category in respect of Nalbari district is 67 (Sixty Seven).

Reply to Q. 3: Official answer keys for 'Series C', has been uploaded in the Gauhati High Court website.

Yours sincerely,

R. A. Tapadar
01.11.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -02/2022-23/181 / RTI

Dated 01/11/2022

From: Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

To : Mr. Debarshi Dey
Khalilpur, Dhubri-783325

Sub: Information under RTI Act.

Ref: Your RTI application Regd. Vide ID No. 122 /2022-23 dated 11/10/2022.

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to Q.1: You may inspect your original OMR sheet (Roll.No-16137) with prior intimation to this Registry.

Reply to Q. 2: Xerox copy of sought for information is attached herewith.

Yours sincerely,

R. A. Tapadar
01.11.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/186/ RTI
Dated 04/11/2022

To,

Mr. Antriksh Kar Singh
EK 590, Scheme 54, Vijay Nagar
Indore, Pin- 452010.

1. Please refer to your RTI application registered vide I.D. Number 129/2022-23 Dated 28/10/2022 forwarded to undersigned seeking information relating to strength of Judges and pendency of cases.
2. The information asked for is as follows:

1-

Gauhati High Court	Sanctioned strength of Judges	Working strength of Judges	Vacancy
	24	24	-

2 and 3) - Number of pending and disposed cases in the Gauhati High Court (Principal Seat and Outlying Benches) are available at the official website. You may access the said information by following the link:-

<https://ghconline.gov.in/index.php/statistics/>

1a, 2a and 3a- relates to MP High Court.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tapudal
04.11.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'D'
Rejection Order
[Rule 4(iii)]

No HC.XXXV- 01/2022-23/132/ RTI
Dated 9/11/2022

OTC

To,
9.11.22

Ms. Taruna Panwar
L-6, Kalkaji, New Delhi-110019

1. Please refer to your application, registered as I.D. No 132/2022-23 Dated 03/11/2022 addressed to the undersigned regarding supply of misc. information relating to Juvenile Justice Committee.
2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules,2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "P.I.O, Assam, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issue of this order if you are not satisfied with this reply.

Encl : as stated.

9.11.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

9.11.22 M ✓ To,

Mr. Ashish Ranjan Das
Radha Raman Lane, Karimganj -788710

1. Please refer to your application, registered as I.D. No 133/2022-23 Dated 03/11/2022 addressed to the undersigned regarding supply of information relating to vacancy of District Judiciary, Karimgaj.
2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "Registrar (Judicial) & P.I.O, Assam, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issue of this order if you are not satisfied with this reply.

Enclo : as stated.

12.11.2022
10.11.2022

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'D'
Rejection Order
[Rule 4(iii)]

OK

No HC.XXXV- 01/2022-23/187/ RTI
Dated 09/11/2022

Secretary,
Hindu Yuba Chattra Federation
Old Amulapatty, Sivsagar

1. Please refer to your application, registered as I.D. No 134/2022-23 Dated 03/11/2022 addressed to the undersigned regarding supply of information relating to allegation against Addl. Dist. Judge, Sivsagar.
2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "P.I.O, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issue of this order if you are not satisfied with this reply.

Enclo : as stated.

R. A. T. S. S. S.

09/11/2022

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/185/ RTI
Dated .14./11/2022

To,

Mr. Ajay Kumar Singh
Raghupati, Post Kumbha
Sitamarhi – 843331

1. Please refer to your RTI application registered vide I.D. Number 128/2022-23 Dated 02/11/2022 forwarded to undersigned seeking information relating to various aspects of Right to Persons with Disabilities Act, 2016.
2. The information asked for is as follows:
1& 2)- Judicial Department of Govt. of Assam vide Notification no **JDJ/77/2017-ESTT-JUDL-Judicial/6A dated 19/08/2017** has earmarked the 1st Additional Sessions Judge where one or more Additional Sessions Judges are there in district and where there is no Additional Sessions Judge, the Sessions Judge of the District as Special Court to try the offences under Right to Persons with Disabilities Act, 2016. (Copy attached)
3)- Does not arise.
4 to 7)- Queries demand opinion or view of the PIO and under RTI Act it cannot be furnished.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. S. Talpator
14.11.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/192/ RTI
Dated 11/11/2022

To,

Mr. Rakesh Kumar Gupta
Flat-301, Golf link Residency,
Sector - 18B, Dwarka, Delhi-110078

1. Please refer to your RTI application registered vide I.D. Number 126/2022-23 Dated 17/10/2022 forwarded to undersigned seeking information relating to National Judicial Data Grid.
2. The information asked for is as follows:
1 to 6) - Sought for information are available at public domain. You may access the said information by following the link:-
<https://njdg.ecourts.gov.in/njdgnew/index.php>
7 and 8)- Relates to the Supreme Court of India, final authority of NJDG.
3. As per Section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tuptadur
11.11.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Genl post

AK

FORM 'D'
Rejection Order
[Rule 4(III)]

No HC.XXXV- 01/2022-23/195/ RTI
Dated 27/11/2022

17/11/22

To, **Mr. Shubhrajyoti Das**
Chandrapur Pt-1, Lala, Hailakandi – 788163

1. Please refer to your application, registered as I.D. No 137/2022-23 Dated 15/11/2022 addressed to the undersigned regarding supply of information relating to a MAC Appeal case.
2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "P.I.O, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issue of this order if you are not satisfied with this reply.

Encl : as stated.

R. A. Taparia
17.11.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

भारतीय पोस्टल आर्डर

INDIAN POSTAL ORDER

भारतीय डाक विभाग DIRECTOR GENERAL OF POSTS

PAY TO The P.I.O
Guwahati High Court

एक रुपये की रकम THE SUM OF RUPEES TEN ONLY

₹ 10

AT THE POST OFFICE AT

कमीशन COMMISSION एक रुपये 1 RUPEE

श्रेष्ठ रूप में भरा जाये

SENDER MAY FILL IN HIS NAME AND ADDRESS HERE

SHUBHRAJYOTI DAS
S/O. Lt. Ramakanta Das

भारतीय डाक विभाग DIRECTOR GENERAL OF POSTS

भारतीय डाक विभाग DIRECTOR GENERAL OF POSTS

भारतीय डाक विभाग DIRECTOR GENERAL OF POSTS

भारतीय डाक विभाग DIRECTOR GENERAL OF POSTS

Grnd Part

OTC

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 01/2022-23/136/ RTI
Dated 17/11/2022

To,

✓ Mr. Godeswar Phukan
Maibela grant, Charaideo-785689

1. Please refer to your RTI application Regd. Vide 136/2022-23 dtd 14/11/2022 addressed to undersigned regarding supply of judgment copy of WP(C) 69/2018, WP(C) 6203/2021, WP(C) 250/2021, WP(C) 24/2021 and WP(C) 1040/2022 .
2. It is to inform you as per Rule 5(e) of The Gauhati High Court (RTI) Rules, 2008, certified copies of judgment are to be obtained by following the procedure prescribed (for obtaining certified copies) under Chapter XIII of the Gauhati High Court Rules, 2015.
The said can be obtained from the Copying Section of this Registry by applying in proper format and paying the requisite amount.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General and First Appellate Authority within 30(thirty) days from the date of issuance of this order.

R. A. Tapan
17.11.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE REGISTRAR(JUDICIAL) & PIO

PUC is a RTI application by Mr. Nitesh Bhardwaj forwarded by Ministry of Law & Justice. It is to be mentioned here that no address of the applicant has been has been mentioned in the application.

Hence, no steps can be taken in respect to this RTI application.

*N Nish
20/10/22*

Seen

Q

21.10.22

Fwd: Please Provide Inputs

Thu, Sep 15, 2022 at 5:23 PM

Registrar General <rg1.ghc@gmail.com>
 To: Registrar Judicial <regj.ghc@gmail.com>

----- Forwarded message -----

From: Mahak Acharya <usmcell-justice-mha@nic.in>

Date: Thu, 15 Sep, 2022, 5:16 PM

Subject: Re: Please Provide Inputs

To: REGISTRAR GENERAL <reggenaphc@nic.in>, registrargeneralaphc@gmail.com, rg1 ghc <rg1.ghc@gmail.com>, Registrar General Gauhati High Court Guwahati <rg.gauhc@indiancourts.nic.in>, Registrar General High Court of Judicature at Patna <rg.pathc@indiancourts.nic.in>, Registrar General High Court of Chhattisgarh <rg.cghec@indiancourts.nic.in>, Registrar General, High Court of Gujarat <rg-hc-guj@nic.in>, Registrar General High Court of Gujarat <rg.gujhc@indiancourts.nic.in>, Registrar General PHHC <rg.phhc@indiancourts.nic.in>, Registrar General <reggen@aj.gov.in>, Arvind Malhotra <rg.hphc@indiancourts.nic.in>, Registrar General High Court of Jharkhand <rg.jrhhc@indiancourts.nic.in>, Registrar General High Court of Karnataka <rg.karhc@indiancourts.nic.in>, rgkck.kar <rgkck.kar@nic.in>, Registrar General High Court of Kerala <rg.kerhc@indiancourts.nic.in>, Registrar General High Court of Madhya Pradesh <rg.mphc@indiancourts.nic.in>, Registrar General <rg.bomhc@indiancourts.nic.in>, Registrar General <rg-bhc@nic.in>, Golmei Gaiphulshillu <rg.mnphc@nic.in>, Golmei Gaiphulshillu <rg.mnphc@indiancourts.nic.in>, Registrar General Delhi High Court <rg.dhc@nic.in>, Sri Pratap Kumar Patra <rg.orhc@indiancourts.nic.in>, Mr Surya Prakash Kakra <rg.rajhc@indiancourts.nic.in>, Registrar General High Court of Sikkim <rg.sikhc@indiancourts.nic.in>, Registrar General Madras High Court <rg.mdrhc@indiancourts.nic.in>, Registrar General regrgenl <regrgenl@tn.nic.in>, Registrar General Telangana <reg.gen-tshc@aj.gov.in>, Data Mohan Jamatia <rg.trphc@indiancourts.nic.in>, Ashish Garg <rg.allhc@indiancourts.nic.in>, rg@allahabadhighcourt.in, Registrar General High Court of Uttarakhand <rg.ukhc@indiancourts.nic.in>, rghc cal <rghc_cal@rediffmail.com>, Registrar General <rg.calhc@indiancourts.nic.in>

Madam/Sir,

Please refer the trail mail. The mail now stands withdrawn. Kindly ignore.

Regards,

Under Secretary (Justice-II)

Department of Justice

Ministry of Law & Justice

26 Jaisalmer House,

Man Singh Road,

New Delhi

From: "Mahak Acharya" <usmcell-justice-mha@nic.in>

To: "REGISTRAR GENERAL" <reggenaphc@nic.in>, registrargeneralaphc@gmail.com, "rg1 ghc" <rg1.ghc@gmail.com>, "Registrar General Gauhati High Court Guwahati" <rg.gauhc@indiancourts.nic.in>, "Registrar General High Court of Judicature at Patna" <rg.pathc@indiancourts.nic.in>, "Registrar General High Court of Chhattisgarh" <rg.cghec@indiancourts.nic.in>, "Registrar General, High Court of Gujarat" <rg-hc-guj@nic.in>, "Registrar General High Court of Gujarat" <rg.gujhc@indiancourts.nic.in>, "Registrar General PHHC" <rg.phhc@indiancourts.nic.in>, "Registrar General" <reggen@aj.gov.in>, "Arvind Malhotra" <rg.hphc@indiancourts.nic.in>, "Registrar General High Court of Jharkhand" <rg.jrhhc@indiancourts.nic.in>, "Registrar General High Court of Karnataka" <rg.karhc@indiancourts.nic.in>, "rgkck.kar" <rgkck.kar@nic.in>, "Registrar General High Court of Kerala" <rg.kerhc@indiancourts.nic.in>, "Registrar General High Court of Madhya Pradesh" <rg.mphc@indiancourts.nic.in>, "Registrar General" <rg.bomhc@indiancourts.nic.in>, "Registrar General" <rg-bhc@nic.in>, "Golmei Gaiphulshillu" <rg.mnphc@nic.in>, "Golmei Gaiphulshillu" <rg.mnphc@indiancourts.nic.in>, "Registrar General Delhi High Court" <rg.dhc@nic.in>, "Sri Pratap Kumar Patra" <rg.orhc@indiancourts.nic.in>, "Mr Surya Prakash Kakra" <rg.rajhc@indiancourts.nic.in>, "Registrar General High Court of Sikkim" <rg.sikhc@indiancourts.nic.in>, "Registrar General Madras High Court" <rg.mdrhc@indiancourts.nic.in>, "Registrar General regrgenl" <regrgenl@tn.nic.in>, "Registrar General Telangana" <reg.gen-tshc@aj.gov.in>, "Data Mohan Jamatia" <rg.trphc@indiancourts.nic.in>, "Ashish Garg" <rg.allhc@indiancourts.nic.in>, rg@allahabadhighcourt.in, "Registrar General High Court of Uttarakhand" <rg.ukhc@indiancourts.nic.in>, "rghc cal" <rghc_cal@rediffmail.com>, "Registrar General" <rg.calhc@indiancourts.nic.in>